

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 12.7.1999

OA 131/97

Parasmal, at present posted at Karyapalak Engineer, Central Division-II, Jaipur.

... Applicant

Versus

1. Union of India through Secretary, Ministry of Urban Development, New Delhi.
2. Executive (Karyapalak) Engineer, CPWD, Jaipur Central Division-I, Statue Circle, Jaipur.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.N.P.NAWANI, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.M.C.Jain

For the Respondents

... Mr.V.S.Gurjar

O R D E R

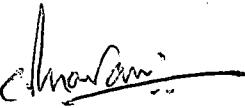
PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Parasmal, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, mainly claiming a direction to the respondents to consider his application dated 3.6.96 and make allotment of another government accommodation of the same type at some other place.

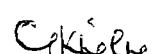
2. We have heard the learned counsel for the parties and have carefully perused the records.

3. The learned counsel for the respondents has produced a copy of an application made by the applicant, addressed to the Deputy Registrar of this Bench of the Tribunal, seeking permission to withdraw the present OA. Permission to withdraw the OA is granted.

4. In the result, the OA stands dismissed as having been withdrawn. No order as to costs.


(N.P.NAWANI)

ADM. MEMBER


(GOPAL KRISHNA)

VICE CHAIRMAN

VK